

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 1760-1761 OF 2004

IYASAMY & ANR.

Appellant (s)

VERSUS

SPL. TAHSILDAR, LAND ACQUISITION

Respondent(s)

With appln(s) for exemption from filing O.T., permission to place addl. documents on record and office report))

WITH Civil Appeal NO. 6875-6877 of 2004
(With applications for substitution and condonation of delay in filing substitution application and with office report)
Civil Appeal NO. 7434 of 2004
(With office report)

Date: 18/08/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr. R.Chandrachud, Adv.
Ms. Promila, Adv.
Mr. V. Prabhakar, Adv.
Mr. R. Nedumaran, Adv.

For Respondent(s) Mr. V. Krishna Murthy, Sr. Adv.
Mr. T. Harish Kumar, Adv.
Mr. V. Vasudevan, Adv.
Mr. S. Thananjayan, Adv.
Mr. R. Ayyam Perumal
M/s. Parekh & Co., Advs.

Contd.....2/-

: 2 :

UPON hearing counsel the Court made the following

O R D E R

Civil Appeal Nos. 6875-6877 of 2004

Heard learned counsel appearing for the parties at length on this substitution application with the prayer to bring on records the legal representatives of deceased appellant No.1 in Civil Appeal Nos. 6875-6877 of 2004.

Delay condoned in filing substitution application for the reasons given in the application. The legal representatives whose names are given in the application are brought on record. Amended memo of parties shall be filed within two days.

Application stands disposed of.

Civil Appeal Nos. 1760-1761 of 2004, 6875-6877 of 2004 & 7434 OF 2004
Hearing concluded.

Judgment reserved.

(Jasvir Singh)
Sr.P.A.

(Renu Diwan)
Court Master

List of books cited :

- 1) 1984(2)SCC 324
- 2) 2001(6)SCC 1894
- 3) The Land Acquisition Act, 1894
- 4) 1995(2)SCC 685
- 5) 2010(3)SCC 661 (Paras 15,24 and 34)
- 6) 2009(14)SCC 367
- 7) 2010(8) SCALE 152 (Page 158 Para 22)